

Land of Nangal Rai, New Delhi
8312 SHRIMATI SAVITRI SHYAM
'SHRI KARTIK ORAON'

Will the Minister of DEFENCE be pleased to refer to the reply given to Unstarred Question No 4377 on the 12th September, 1972 regarding land of Nangal Rai, New Delhi and state

(a) whether the last block of five years was complete on last day of December, 1971 and whether rents for the period has been paid to the land owners,

(b) whether the rates of rental compensation are being revised by the Government for the next block of years which commenced on or after 1st day of January, 1972, if so, at what rates, and if not the reasons therefor and

(c) whether Government have now taken initiative to acquire this land, if so, at what price and by what time this land would be acquired?

THE MINISTER OF DEFENCE
(SHRI JAGJIVAN RAM) (a) Yes, Sir

(b) Revision of rent for the period from 1-1-1972 is under consideration

(c) No, Sir

Appointment of a Tribunal to Reclassify various Trades in Defence Establishments

8313 SHRI S M BANERJEE Will the Minister of DEFENCE be pleased to state

(a) whether a classification Tribunal is being appointed to reclassify various trades in all the Defence establishments,

(b) if so, when, and

(c) whether the leaders of the All-India Defence Employees Federation have demanded that this Tribunal should deal not only with the Ordnance Factories but other Defence establishments also and if so, whether a final decision has been taken in the matter?

THE DEPUTY MINISTER IN THE
MINISTRY OF DEFENCE (SHRI J B
PATNAIK) (a) No, Sir

(b) Does not arise

(c) Such a demand was made by the All India Defence Employees Federation. It has, however, not been possible to accept the demand for appointment of a Classification Tribunal

Realisation of Workers' contribution of Provident Fund dues from Employers

8314 SHRI S M BANERJEE Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether fresh efforts have been made to realise workers' contribution of the Provident Fund dues from the employers in the country,

(b) if so, the total amount realised during the year 1972 and the total amount of arrears still to be realised, and

(c) the further steps proposed to be taken in this regard?

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND REHABILITATION (SHRI G VENKATSWAMY) The Provident Fund Authorities have intimated as under —

(a) The following steps are generally taken against the un-exempted cases which default in the payment of provident fund dues —

(i) Prosecution is launched under section 14 of the Employees' Provident Funds and Family Pension Fund Act, 1952

(ii) Revenue recovery proceedings are instituted under section 8 of the Employees' Provident Funds and Family Pension Fund Act, 1952.

(iii) In suitable cases, complaints are filed with the Police/Courts under section 406/409 of the Indian Penal Code